

GOVERNMENT OF INDIA
MINISTRY OF TOURISM

RAJYA SABHA
UNSTARRED QUESTION NO.1903
ANSWERED ON 16.03.2023

HOMESTAY POLICY IN INDIA

1903 SHRI MOHAMMED NADIMUL HAQUE:

Will the Minister of **TOURISM** be pleased to state:

- (a) the detailed procedure for the registration of a homestay in the country;
- (b) the details of the total number of registered homestays in the country, State-wise;
- (c) whether it is a fact that homestays in the country are becoming unsustainable because of lack of knowledge, skills and experience; and
- (d) if so, details of steps taken by Government to address the issues of unsustainability?

ANSWER

THE MINISTER OF TOURISM

(SHRI G. KISHAN REDDY)

(a): The Ministry of Tourism has set up National Integrated Database of Hospitality Industry, (or NIDHI+), as a single / common platform for various units in the Hospitality & Tourism Sector. Units such as homestays can be registered on the Portal. The registered units will be able to avail various value-added services by using their registered identity including classification under the voluntary scheme of Ministry of Tourism. The detailed procedure for registration on the portal is at Annexure-I.

(b): The details of the total number of homestays in the country, registered in the NIDHI + portal are given in Annexure-II.

(c) & (d): Ministry of Tourism has not commissioned any specific study or survey to assess the sustainability of homestays in India. However, with an objective to promote homestays, encourage the home owners to enrol for approval of homestays and enhance their knowledge, skills and experience, the Ministry of Tourism frequently organizes capacity building workshops for the homestay owners across the country. The workshops include presentations by experts on communication skills, importance of grooming, hygiene, housekeeping practices, importance of tourism for the local economies including sustainable practices.

ANNEXURE-I

STATEMENT IN REPLY TO PART (a) OF RAJYA SABHA UNSTARRED QUESTION NO. 1903 ANSWERED ON 16.03.2023 REGARDING HOMESTAY POLICY IN INDIA.

The detailed procedure for registration of Homestays on the NIDHI+ portal is as follows:

1. Select the “Accommodation Unit” in the home page of NIDHI+ Portal.
2. Read the disclaimer and click on Accept & Proceed.
3. Read the Instruction to comply and click ACCEPT & PROCEED.
4. Select Homestay in sub-category.
5. Fill the complete form with requested details and click PROCEED.
6. Enter the OTP to verify your registered mobile number.
7. Enter the OTP to verify your registered Email ID.
8. Verify your PAN Number (Please ensure the name of person is same as mentioned in PAN Card).
9. Read the pledge and click on I/We PLEDGE.
10. A ‘Success’ message will be displayed.
11. User will receive an official mail for successful registration of Homestay with all necessary details.
12. Once the application form has been submitted, it will be reviewed and approved by the relevant state nodal officer. Upon approval, the user will receive a confirmation email containing their NIDHI ID and Password.
13. Following that, a pledge certificate will be issued and sent to the user by mail.

ANNEXURE-II

STATEMENT IN REPLY TO PART (b) OF RAJYA SABHA UNSTARRED QUESTION NO.1903 ANSWERED ON 16.03.2023 REGARDING HOMESTAY POLICY IN INDIA.

Total number of registered homestays on NIDHI Portal in the country state-wise:

Sl. No.	State/Union Territories	Count
1	Andaman And Nicobar Islands	20
2	Andhra Pradesh	2
3	Arunachal Pradesh	107
4	Assam	4
5	Bihar	1
6	Chandigarh	3
7	Chhattisgarh	4
8	Delhi	33
9	Goa	46
10	Gujarat	7
11	Haryana	33
12	Himachal Pradesh	307
13	Jammu and Kashmir	12
14	Jharkhand	2
15	Karnataka	22
16	Kerala	35
17	Ladakh	14
18	Madhya Pradesh	75
19	Maharashtra	35
20	Manipur	2
21	Meghalaya	8
22	Nagaland	4
23	Odisha	15
24	Puducherry	2
25	Punjab	3
26	Rajasthan	39
27	Tamil Nadu	245
28	Telangana	3
29	The Dadra and Nagar Haveli and Daman and Diu	1
30	Uttarakhand	57
31	Uttar Pradesh	102
32	West Bengal	607
	TOTAL	1850
